

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 334 of 2019**

**IN THE MATTER OF:**

Chandan Munjal .... Appellant

Vs

RC Healthcare Private Limited & Ors. .... Respondents

**Present:**

**For Appellant: Mr. Sandeep Bajaj, Ms. Aakanksha Nehra and  
Ms. Shrivalli Kajaria, Advocates.**

**ORDER**

**18.11.2019** The Appellant preferred this Appeal against order dated 15<sup>th</sup> October, 2019, which reads as follows: -

*“Place it before the Principal Bench on 04.12.2019.”*

2. Having heard the learned Counsel for the Appellant we are not inclined to interfere with the impugned order. The Appellant may request the Tribunal for early hearing of the matter.

3. The Appeal stands disposed of with the aforesaid observation.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)